

Shri Basappa: May I know whether any more officers of the Governments of Mysore or Maharashtra are still there?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): There is one matter I should like to point out to the House. There are elements in Goa who are pro-Portuguese. When the Portuguese were there, they profited by their rule there. They have complained about everything that has happened. I do not think they are very many. Also, a number of things have happened which have been somewhat upsetting, obviously with all this changeover. Many people do not quite know what the future will be. We have assured them about this matter. Most of the complaints are wholly unjustified. Some of them are justified to some extent. We look into them.

Shri D. C. Sharma: When the new set-up is decided upon, will Goa, Daman and Diu have a Territorial Council like Himachal Pradesh or a Municipal Corporation like Delhi?

Shri Jawaharlal Nehru: We have promised a large measure of autonomy. Details have not been worked out.

Shri Harish Chandra Mathur: May I know whether the hon. Prime Minister or, failing that, the Home Minister, has any programme to visit these places in the near future to see things for himself?

Shri Jawaharlal Nehru: Does he mean Members of Parliament?

Shri Hari Vishnu Kamath: No. The Prime Minister. आप खुद कब जाएंगे ?

Shri Jawaharlal Nehru: Certainly I shall go to Goa, but I am not quite sure when. Not very soon.

श्री रघुनाथ सिंह : दादरा और नगर हवेली में जो शासन व्यवस्था इस समय है और गोआ, दमन और दीव में जो शासन व्यवस्था होगी, वे दोनों एक ही प्रकार की हो जायेंगी या वे अलग अलग रहेंगी ?

श्री जवाहरलाल नेहरू : अभी तो अलग अलग हैं दोनों की । एक का तो इरेजाम हो गया है । अब उसको उखाड़ना शायद ठीक नहीं होगा । लेकिन मुम्किन है बाद में कुछ और इंतजाम किया जाए ।

Shri Hem Barua: May I know whether the introduction of civil administration in Goa is specifically linked up with the withdrawal of Portuguese detenus in Goa; if so, whether that withdrawal of Portuguese detenus has started by now?

Shri Jawaharlal Nehru: The withdrawal of the Portuguese detenus is likely to begin very soon, might begin even today, I am not sure. The only thing that was linked up with it was the presence of some portions of the Indian Army to look after these detenus. That will not be necessary. They will be withdrawn. Maybe, a very small number might be left there as they are left in other places, but I do not think the civil administration is very much affected. Of course, the civil administration is undergoing a change all the time.

Mr. Speaker: Next question.

Shri Nath Pai: May I ask a question?

Mr. Speaker: I am extremely sorry now.

चार्टर्ड अकाउन्टेंटों की परीक्षा

*३४०. श्री विभूति मिश्र : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि चार्टर्ड अकाउन्टेंटों की परीक्षा में बठने के लिए आवश्यक है कि वह एक लम्बे अर्से तक चार्टर्ड अकाउन्टेंटों की किसी फर्म में काम करे ;

(ख) क्या यह भी सच है कि इस अवधि में सम्बन्धित व्यक्तियों को कोई वेतन नहीं दिया जाता है ;

(ग) क्या यह सच है कि उनको प्रतिदिन फर्मों में काफी काम करना पड़ता है ; और

(घ) यदि हां, तो सरकार इस सम्बन्ध में क्या कार्यवाही कर रही है ?

वाणिज्य तथा उद्योग मंत्रालय में उद्योग मंत्री (श्री कानूनगो) : (क) जी, हां ।

(ख) जी, हां । लेखा परीक्षा क्लर्कों के अलावा, जो कि चार्टर्ड अकाउन्टेन्टों की फर्मों के कर्मचारी होते हैं, अन्य प्रशिक्षणार्थियों को सामान्यतः प्रशिक्षणकाल में कोई वेतन नहीं मिलता है ।

Shri Tyagi: Could you ask him to read it in Hindi? It is not Hindi. I do not know what is लेखा परीक्षा After all Hindi must be understandable.

Shri Kanungo: I am sorry my pronunciation is not correct.

Mr. Speaker: The hon. Member should appreciate that if a question is asked in Hindi and if the answer is not given in Hindi, objection is raised; and the Members do try to the best of their ability, so far as they can speak that Hindi. He is trying to answer that.

Shri Tyagi: No, Sir. What I am objecting to is the language.

Mr. Speaker: Otherwise, we should allow him to answer in English.

Shri Tyagi: I take objection to the type of Hindi that the Government of India is perpetuating.

श्री० गोविन्द दास : मैं आपसे कहना चाहता हूँ कि जो हिन्दी अभी मिनिस्टर साहब बोल रहे थे वह बिल्कुल ठीक हिन्दी है और अगर त्यागी जी उसको नहीं समझते हैं तो यह उनकी गलती है । इस तरह के जो टेक्नीकल शब्द हैं वे धीरे धीरे ही लोगों की समझ में आयेगे ।

अध्यक्ष महोदय : अब जो हम नहीं समझते हैं, उसे भी कोशिश करेंगे समझने की माननीय मंत्री जो बाकी उत्तर हैं, वह दे दें ।

श्री कानूनगो : (ग) जी हां, यदि वे गम्भीरता से प्रशिक्षण लें ।

(घ) चूंकि उम्मीदवारी के रूप में काम करने वाले क्लर्कों तथा अन्य व्यक्तियों के प्रशिक्षण सम्बन्धी मामलों की व्यवस्था चार्टर्ड अकाउन्टेन्टों से सम्बन्धित नियमों द्वारा की जाती है, इसलिए इस में सरकार द्वारा कोई कार्रवाई करने का प्रश्न ही नहीं उठता ।

I shall also read the answer in English.

(a) Yes, Sir.

(b) Yes, except audit clerks who are employees of the firms of Chartered Accountants, other trainees do not ordinarily receive any salary during the period of their training.

(c) Yes, if they take their training seriously.

(d) Since these matters relating to the training of articulated clerks and others are governed by the Chartered Accountants Regulations, the question of Government taking any steps does not arise.

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि क्या सरकार इस प्रकार की कोई व्यवधि निश्चित कर देगी कि इतने दिनों तक किसी फर्म में रह चुकने के बाद वह परीक्षा में बैठ सकेगा ?

श्री कानूनगो : यह कानून में है कि जो आर्टिकल्ड क्लर्क होता है उसको चार साल के बाद इम्तहान देने की इजाजत मिलती है और जो दूसरे क्लर्क होते हैं उनको आठ साल के बाद इजाजत मिलती है ।

श्री विभूति मिश्र : इतने दिनों तक काम करने के बाद भी उन बेचार्जों को कुछ वेतन नहीं मिलता है । क्या सरकार कोई ऐसा निश्चय करेगी कि इतना खर्चा उनको जीवन निर्वाह के लिए दिया जाता करे ?

श्री कानूनगो : क्लर्कों को हमेशा तन्खाह मिलती है लेकिन जो आर्टिकल्ड क्लर्क होते हैं दुनियां में उनको कहीं वेतन नहीं मिलता है बल्कि उनको ही कुछ देना होता है ।

श्री अचल सिंह : क्या मंत्री महोदय को मालूम है कि जो उम्मीदवार काम करते हैं उनको कुछ दिया नहीं जाता है बल्कि उनसे कई हजार रुपये लिये जाते हैं ताकि उनको ट्रेनिंग दी जाये ?

श्री कानूनगो : इस का जवाब मैं ने दे दिया है ।

Shri A. N. Vidyalkar: Does the Government propose to start its own classes for instruction?

Shri Kanungo: No; the training, all the world over, is job training. And, that is also adopted in our country for a long time. It all depends upon the amount of work which an articulated clerk does over the course of years. The Institute of Chartered Accountants has recently provided a training scheme on theory. But the practical work has got to be done in office and on audit.

Shri K. R. Gupta: Is it a fact that most of the trainees have to pay a lump sum to the firms and that too in a not legal way?

Shri Kanungo: That is what I said. They have to pay a premium depending upon the firm they join.

Shri C. R. Pattabhi Raman: Is it a fact that it is a statutory body with rules and regulations?

Shri Kanungo: It has been answered. The Institute of Chartered Accountants is formed by a statute of Parliament.

श्री विभूति मिश्र : माननीय मंत्री जी ने कहा कि दुनियां में ऐसा नहीं होता है । दुनियां की हालत भिन्न है और हिन्दुस्तान की हालत भिन्न है । यहां पर गरीबी है । जो लोग काम करते हैं उन के लिये कुछ तो जीविका का इन्तजाम सरकार को करना चाहिये ? उन से काम करवाते हैं लेकिन कुछ देते नहीं हैं ।

अध्यक्ष महोदय : आप तो बहस करने लगे ।

Report on Central Government Servants' Strikes

*341. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Shri R. L. Mehta's report on the Central Government Servants' strike in 1960 has been fully considered by Government;

(b) If so, their reactions; and

(c) steps taken to avoid the recurrence of strikes in future?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) The report has not yet been submitted to Government.

(b) and (c). Do not arise.

Shri S. M. Banerjee: This particular officer, Shri R. L. Mehta was appointed for this purpose some time in 1960. I want to know when his report is likely to be submitted.

Shri Hathi: It is not possible to give a definite date; it may take some time more.

Shri S. M. Banerjee: I want to know whether Government have taken any final decision regarding the appointment or the formation of Whitley Council or the negotiating machinery which is to be set up by the industries also.

The Minister of Planning and Labour and Employment (Shri Nanda): This does not arise out of this question. But I may give this answer. This is under active consideration at the moment.

Shri Indrajit Gupta: With particular reference to part (c) of this question, may I know whether it is a fact that the various employing